

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.17 of 2020**

**In the matter of:**

Amit Kumar Biswas

Appellant

Vs

Sarkar & Chowdhury Enterprises Pvt Ltd & Ors

Respondent

Mr. Palzer Moktan, Advocate for appellant.

**ORDER**

**24.01.2020-** Heard learned counsel for the appellant who submits that the impugned order has been challenged in a separate appeal by Mackintosh Burn Ltd, Company Appeal (AT) No.02/2020 and the same has been decided by this Tribunal vide order dated 10.01.2020. Learned counsel for the appellant submits that in the light of this order the appeal be disposed off.

2. We have gone through the order. The appeal has been disposed off with the following observations:-

*“In the circumstances, we are not inclined to interfere with the impugned order dated 11<sup>th</sup> December, 2019 nor inclined to issue any direction to the Tribunal.”*

3. In such circumstances, we are of the view that the appeal has become infructuous. Accordingly the appeal dismissed as infructuous. No order as to costs.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/kam**